

M A 134/20

Caveat clear

Memo...

Court fee paid is sufficient.

Limitation expired on 13.01.20 and barred by limitation of 63 days As per calculation made at the back of vak.

Copy filed.

Defects...

1. statutory amt. Under the act may be deposited.
2. Parentage of O.P. no. 1 of impugned award is not mentioned. It may be sent to Ld. Tribunal for inclusion of details. Thereafter details of the party given at memo may be verified accordingly.
3. At page 2 at the portion of party status of respondent no. 5,6 o.p. no. May be corrected.
4. Limitation petition may be filed..